

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 825/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE PARTIES: Allcargo Logistics Ltd.
V/s
HDO Technologies Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
9	Krutika R. Chaulkar i/b. Link Legal India Law services	Adv. for Operational Creditor	

ORDER

TCP No.825/ I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel having reported that an IRP has already been appointed against this Corporate Debtor in CP 720 of 2017 vide NCLT Order passed on 28.4.2017, this Petition is hereby dismissed with a liberty to this Petitioner to make its claim before the IRP as prescribed under the Law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)